

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.367 of 2016

Arising Out of PS. Case No.-124 Year-2011 Thana- KOCHAS District- Rohtas

Vikash Ranjan Singh @ Golu, Son of Sri Devendra Kumar Singh, Resident of Village - Jagdeo Nagar, Railway Gumti, P.S. - Nawada, District - Bhojpur Ara.

... .. Appellant

Versus

The State of Bihar

... .. Respondent

Appearance:

For the Appellant	:	Mr. Kanhaiya Prasad Singh, Senior Advocate Mr. Jay Prakash Singh, Advocate Mr. Shambhu Sharan Singh, Advocate
For the Respondent	:	Ms. Shashi Bala Verma, APP

CORAM: HONOURABLE MR. JUSTICE ASHWANI KUMAR SINGH
and

HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD

ORAL JUDGMENT

(Per: HONOURABLE MR. JUSTICE ASHWANI KUMAR SINGH)

Date: 04-03-2022

This appeal is directed against the impugned judgment of conviction dated 15.03.2016 and order of sentence dated 21.03.2016 passed by the learned Additional Sessions Judge-VIII, Rohtas at Sasaram (hereinafter referred to as the ‘Trial Court’) in Sessions Trial No.243 of 2013 arising out of Kochas P.S. Case No.124 of 2011 whereby and whereunder the sole appellant has been convicted for the offences punishable under Sections 302/34, 394 and 411 of the Indian Penal Code (for short ‘IPC’) and consequently, sentenced to undergo rigorous imprisonment for life and a fine of Rs.10,000/- and in



